

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

E. A. No: 01 of 2021 (EZ)
 In
 O. A. No. 45 of 2019 (EZ)

R. K. Singh

Applicant

Vs.

Union of India & Ors.

Respondents

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Filed by: -



Surendra Kumar
Advocate

Jharkhand State Pollution Control Board



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

E. A. No.: 01 of 2021 (EZ)
In
O. A. No.: 45 of 2019 (EZ)

R. K. Singh Applicant

Vs.

Union of India & Ors. Respondents

Counter Affidavit on behalf of Respondent No. -06
Jharkhand State Pollution Control Board in
compliance of order dated 26.05.2022.

I, Yatindra Kumar Das, son of Late K. K. Das,
presently posted as the Member Secretary, Jharkhand
State Pollution Control Board, H.E.C, Dhurwa, Ranchi
and am duly authorized and here by solemnly state
and affirm as follows:-

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1. That at present, I am working and posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

2. That I have gone through the order dated 26.05.2022 passed by the Hon'ble NGT and has understood the contents therein.

3. That, I am authorized to swear this affidavit on behalf of the Respondent No - 4 Jharkhand State Pollution Control Board (JPSCB). Further it is stated that I have gone through the relevant files and records.

4. That, it is humbly stated and submitted that in light of the directions issued by Hon'ble NGT in E.A No.- 01/2021(EZ) dated 26.05.2021, the Board vide Ref. no. B-1251 dated 30.06.2022 has requested the Additional Chief Secretary, Forest Environment & Climate Change, Govt. of Jharkhand to convene a meeting under the chairmanship of the Chief Secretary, Govt. of Jharkhand to review the situation & give necessary directions to the

124 JUL 2022

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of 1908 by Govt. of
Jharkhand (Ranchi) (India)



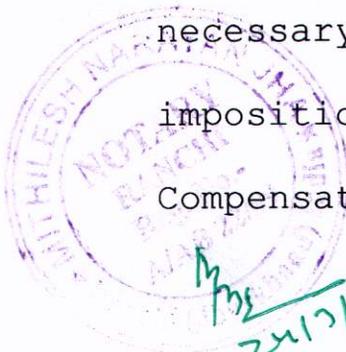
concerned departments for implementation of the directions issued by Hon'ble NGT in its order dated 26.05.2022 in E.A No. 01/2021(EZ) and order dated 09.09.2020 in O.A No. 45/2019(EZ).

Photocopy of the Board's Ref. no. B-1251 dated 30.06.2022 is annexed and marked as **Annexure- I**.

5. That, it is humbly stated and submitted that in reference to the letter issued by the Secretary, Urban Development & Housing Department, Govt. of Jharkhand for collection of the amount levied as Environmental Compensation from the defaulting units, the Board vide Ref. no. B-1250 dated 30.06.2022 has requested the Additional Chief Secretary, Forest Environment & Climate Change, Govt. of Jharkhand to convene a meeting under the chairmanship of the Chief Secretary, Govt. of Jharkhand to review the situation & to provide necessary directions with respect to the imposition and collection of the Environmental Compensation Funds from the defaulting units.

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Jharkhand Ranchi (India)



Anshu Nathi
24/7/2022

Photocopy of the Board's
Ref. no. B-1250 dated
30.06.2022 is annexed and
marked as **Annexure - II**.

6. That, it is humbly stated and submitted that the Board vide its Ref. no. B-1249 dated 30.06.2022 has again, requested the Secretary, Urban Development & Housing Department, Govt. of Jharkhand to provide the details pertaining to all those building construction projects which has been constructed without obtaining prior environment clearance in the Rural & Urban areas, so, that environment compensation may be evaluated by the Board for implementation of the directions issued by the Hon'ble NGT.

Photocopy of the Board's
Ref. no. B-1249 dated
30.06.2022 is annexed and
marked as **Annexure - III**.

7. That, it is humbly stated and submitted that the Board has directed the defaulting Units to deposit the amount of Environmental Compensation

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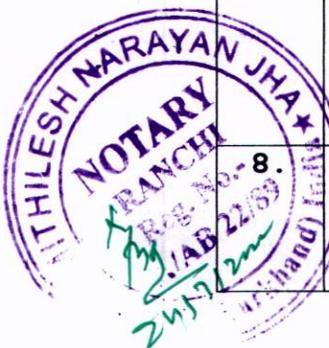


levied on them within 30 days of issuance of the letter. The summary of the same is given below in table: -

S.N.	Name of defaulting Unit	Amount of environmental compensation	Direction issued by Letter No.
1.	The Director, M/s Estate Buildcon Private Limited, At - Cheshire Home Road, Bariatu, Dist - Ranchi.	₹ 2,39,06,250.00/-	B - 1401, dated 21/07/2022
2.	The Director, M/s Moti Infrastructures, At - 1862/A, Near Jayshree Green City, Argora, Dist - Ranchi.	₹ 30,78,125.00/-	B - 1402 dated 21/07/2022
3.	The Director, M/s Lucky Buildcon, At - Argora - Kathal More Road, Pundag, Dist - Ranchi.	₹ 69,84,375.00/-	B - 1403 dated 21/07/2022
4.	The Director, M/s Oceanik Buildtek and Construction Pvt. Ltd., At - Argora by Pass, Mahaveer Nagar, Dist - Ranchi.	₹ 85,78,125.00/-	B - 1404 dated 21/07/2022
5.	The Director, M/s Assotech Sun Growth Abode LLP, At - Plot No. - 1877, Boreya, Morabadi, Dist - Ranchi.	₹ 48,51,562.00/-	B - 1405 dated 21/07/2022
6.	The Director, M/s Assotech Sun Growth Abode LLP, At - Plot No. - 1877, Boreya, Morabadi, Dist - Ranchi.	₹ 3,45,93,750.00/-	B - 1406 dated 21/07/2022
7.	The Director, M/s Nisith Keshari Constructions Pvt. Ltd., At - Argora - Kathal More Road, Dist-Ranchi.	₹ 48,75,000.00/-	B - 1407 dated 21/07/2022
8.	The Director, M/s Nisith Keshari Constructions Pvt. Ltd., At - Argora - Kathal	₹ 36,32,812.00/-	B - 1408 dated

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	More Road, Dist-Ranchi.		21/07/2022
9.	The Director, M/s P & M Infrastructure Pvt. Ltd., At - Ward No. - 4, Dist - Jamshedpur.	₹ 12,44,17,969.00/-	B - 1409 dated 21/07/2022

Photocopy of the letters issued by the Board to the defaulting Units for submission of the Environmental Compensation are annexed and marked as

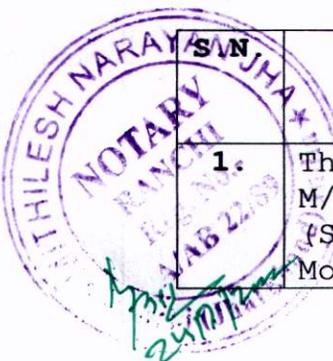
Annexure - IV.

8. That, it is humbly stated and submitted that the Board has directed the defaulting Units whose complete details were not available for calculation of the Environmental compensation to deposit the amount of ₹ 1,00,00,000.00/- (One Crore Only) as the Interim Environmental Compensation within 30 days of issuance of the letter. The summary of the same is given below in table: -

S/N	Name of defaulting Unit	Direction issued by Letter No.
1.	The Director, M/s Morias Infrastructure Pvt. Ltd. (SkyDale) Morabadi, Ward No.4, Bariatu, Ranchi.	B - 1410 dated 21/07/2022

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2.	The Director, M/s Morias Infrastructure Pvt. Ltd. (Shri Vrinda) Morabadi, Ward No.4, Bariatu, Ranchi.	B - 1411 dated 21/07/2022
3.	The Director, M/s Global Infra, Argora, Ranchi.	B - 1412 dated 21/07/2022
4.	The Director, M/s Panchwati Apartment, Ward No.30, Opposite Ramgarh College, Ramgarh.	B - 1413 dated 21/07/2022
5.	The Director, M/s Sri Nath Homes India Pvt. Ltd. Old Purulia Road, Mango, Jamshedpur.	B - 1415 dated 21/07/2022
6.	The Director, M/s Samay Constructions, Old Purulia Road, Mango, Jamshedpur.	B - 1416 dated 21/07/2022
7.	The Director, M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-2), Opposite Sudha Dairy, Dindli, Adityapur.	B - 1417 dated 21/07/2022
8.	The Director, M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-1), Opposite Sudha Dairy, Dindli, Adityapur.	B - 1418 dated 21/07/2022
9.	The Director, M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-3), Opposite Sudha Dairy, Dindli, Adityapur.	B - 1419 dated 21/07/2022
10.	The Director, M/s Srinath Global Village, S Type, Kalpanapuri, Adityapur.	B - 1420 dated 21/07/2022
11.	The Director, M/s CSN Developers Pvt. Ltd. Rameshwaram, Tata Kandra Main Road, Near Sudha Dairy Chowk, Adityapur.	B - 1421 dated 21/07/2022
12.	The Director, M/s Sai Anchal, Tata Kendra Main Road, Opposite Sudha Dairy, Adityapur.	B - 1422 dated 21/07/2022

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Jharkhand Ranchi (India)



Photocopy of the letters issued by the Board to the defaulting Units for submission of the Interim Environmental Compensation are annexed and marked as

Annexure - V.

9. That, it is humbly stated and submitted that the Board has directed the Regional Officers, JSPCB Regional Offices to explain their part that when the construction of the projects were being undertaken in their jurisdiction without valid Environmental Clearance (EC) and Consent to Establish (CTE) then why the action against the defaulters / defaulting Units were not initiated from their end vide Board's ref. no. B - 1423 Ranchi, dated 21/07/2022.

Photocopy of the letters issued to the Regional Officers of JSPCB Regional Offices Vide Board's Ref. No. B - 1423 Ranchi, dated

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Jharkhand Ranchi (India)



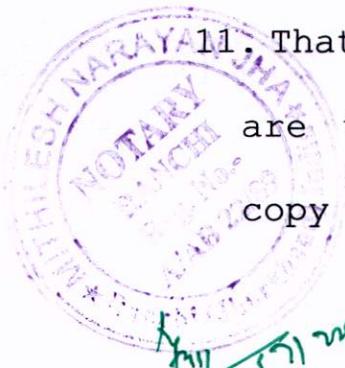
21/07/2022 is annexed and marked as **Annexure - VI.**

10. That, it is humbly stated and submitted that the Board has directed the Regional Officers, JSPCB Regional Offices to submit the proposal of the action to be taken under section 19 of the Environment (Protection) Act, 1986 by the Board forthwith against those who are responsible for the violations / against the defaulters vide Board's ref. no. B - 1424 Ranchi, dated 21/07/2022.

Photocopy of the letters issued to the Regional Officers of JSPCB Regional Offices Vide Board's Ref. No. B - 1424 Ranchi, dated 21/07/2022 is annexed and marked as **Annexure - VII.**

11. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

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21/7/2022

Yattadunkar

DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of ^{24th}....., July 2022
that the averments & facts stated herein above are
true and correct to my knowledge and belief and
nothing material has been concealed therefrom.

Yathendra Kumar
DEPONENT

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& Notaries Rules 1956 by Govt. of
Jharkhand - Ranchi

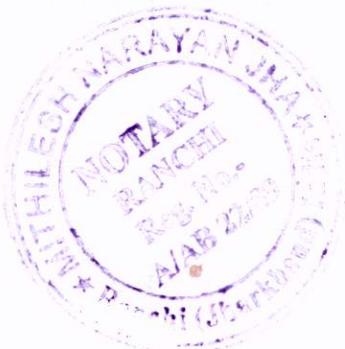
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24 JUL 2022



Mithilesh Narayan Jha
24/7/2022

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RANCHI

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of Jharkhand - Ranchi (India)





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/240013

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Ref. No.: B-1251

Ranchi, Dated: 30.6.2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Additional Chief Secretary,
Forest, Environment & Climate Change Dept.,
Govt. of Jharkhand.

Sub: Implementation of Hon'ble NGT order dated 26.05.2022 in E.A. No. 01/2021/EZ in O.A. No. 45/2019/EZ: R. K. Singh Vs. Union of India & Ors. - Reg.

Ref. No.:- Board's letter ref. no. B-1653 dated 01.10.2021

Sir,

With reference to the subject stated and letter referred above, this is to inform that the Hon'ble NGT has passed an order dated 26.05.2022 in the said case for execution/implementation of its order dated 26.05.2022 in E.A. No.- 01/2021/EZ In O.A No. 45/2019/EZ. Photocopy of this order is enclosed herewith and marked as Annexure-1. The operative parts of the order is as follow:

"11. The affidavits on record do not address themselves to the observations of the Tribunal in paragraph no.7 & 8 of the judgment and order dated 09.09.2020. The State of Jharkhand as well as Jharkhand State Pollution Control Board shall also address themselves to the observations made in paragraph no.7 & 8 and the directions contained in paragraph no.11 (iv) and (v) of the Tribunal's judgment dated 09.09.2020..."

In the light of the directions stated above the operative parts as mentioned in para no. 11 (iv) and (v) of the order dated 09.09.2020 in O.A No. 45/2019/EZ are as follows:

iv. Action shall be initiated under section 19 of the Environment (Protection) Act, 1986 by the State Pollution Control Board forthwith against those who are responsible for the violations.

v. Since the violations were being committed under the gaze of the concerned authorities, we direct initiation of disciplinary proceedings against the concerned officers, the Municipal Commissioners and the State Pollution Control Board at the earliest..."



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In this regard, it is requested to convene a meeting under the Chairmanship of the Chief Secretary, GoJ to review the situation and giving necessary directions as various departments are involved.

Thanking you.

Encl.: As stated above.

Yours faithfully

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-125)

Ranchi, Dated..30.6.2022

Copy to: The OSD, Office of the Chief Secretary, Jharkhand along with a set of the enclosure as stated above for information and necessary action.

Encl.: As stated above.

(Yatindra Kumar Das)
Member Secretary

SK



A-II

(871)



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/240013

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Ref. No.:.....B-1250

Ranchi, Dated: - 3.6.2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Additional Chief Secretary,
Forest, Environment & Climate Change Dept.,
Govt. of Jharkhand.

Sub: Implementation of Hon'ble NGT order dated 26.05.2022 in E.A. No. 01/2021/EZ in O.A. No. 45/2109/ EZ: R. K. Singh Vs. Union of India & Ors. - Reg.

Ref. No.:- Urban Development & Housing Department's letter no. 561 dated 11.05.2022.

Sir,

With reference to the subject stated that a meeting has been convened on 24.09.2020 under the Chairmanship of the Chief Secretary, GoJ with respect to the directions issued by Hon'ble NGT in its order dated 09.09.2020 in O.A. No. 45/2019/EZ and directions were issued to all the concerned departments, few of which are as follows:

JSPCB will help UDD in calculation of Environmental damages compensation amount in consultation with CPCB.

JSPCB may also suggest A/C details where EC compensation / penalties can be deposited. UDD will be the Nodal Department for this case for all other activities other than under taken by BCD & its corporations mentioned in the order.

This is to inform you that the Secretary, Urban development & Housing Department , GoJ has directed the Board to collect the amount levied as Environmental Compensation from the defaulting units.

In this regard, it is requested to convene a meeting under the Chairmanship of the Chief Secretary, GoJ to review the situation and give necessary directions with respect to the imposition and collection of the Environment Compensation funds from the defaulting units.

Thanking you.

Yours faithfully,

(Yatindra Kumar Das)
Member Secretary

[Handwritten signature of Yatindra Kumar Das]



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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/240013

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Ref. No.: - B-1249

Ranchi, Dated: - 30.6.2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Secretary,
Urban Development & Housing Department,
Govt. of Jharkhand.

Sub: Implementation of Hon'ble NGT order dated 26.05.2022 in E.A. No. 01/2021/EZ in O.A. No. 45/2019/EZ: R. K. Singh Vs. Union of India & Ors. -Reg.

Ref. No.:- Board's letter ref. no. B-1653 dated 01.10.2021.

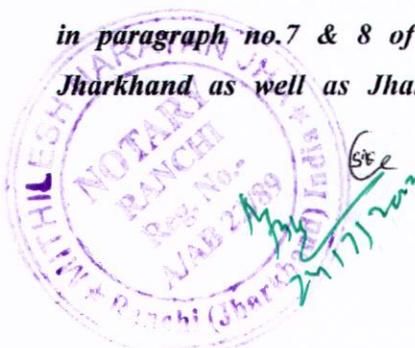
Sir,

With reference to the subject stated and letter referred above, this is to inform that the Hon'ble NGT has passed an order dated 26.05.2022 in the said case for execution/implementation of its order dated 26.05.2022 in E.A. No.- 01/2021/EZ In O.A No. 45/2019/EZ. Photocopy of this order is enclosed herewith and marked as Annexure-1. The operative parts of the order is as follow:

“8. We, therefore, direct the Principal Secretary, Urban Development and Housing Department to file his personal affidavit with respect to all the units which are operating without Environmental Clearance in urban and rural areas, stating what action has been taken against them.

9. The Member Secretary, Jharkhand State Pollution Control Board shall also file his personal affidavit stating what action has been taken against the defaulting units which are operating or were operating without Environmental Clearance and also with regard to recovery of interim Environmental Compensation of Rs.1,00,00,000/- (Rupees One crore only) proposed by the State Board, on the building and construction projects for which insufficient details have been provided for calculation of Environmental Compensation...

11. The affidavits on record do not address themselves to the observations of the Tribunal in paragraph no.7 & 8 of the judgment and order dated 09.09.2020. The State of Jharkhand as well as Jharkhand State Pollution Control Board shall also address



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themselves to the observations made in paragraph no.7 & 8 and the directions contained in paragraph no.11 (iv) and (v) of the Tribunal's judgment dated 09.09.2020..."

In the light of the directions stated above the operative parts as mentioned in para no. 11 (iv) and (v) of the order dated 09.09.2020 in O.A No. 45/2019/EZ are as follows:

iv. Action shall be initiated under section 19 of the Environment (Protection) Act, 1986 by the State Pollution Control Board forthwith against those who are responsible for the violations.

v. Since the violations were being committed under the gaze of the concerned authorities, we direct initiation of disciplinary proceedings against the concerned officers, the Municipal Commissioners and the State Pollution Control Board at the earliest."

In this regard, it is requested to provide the required details pertaining to all those building construction projects which has constructed without obtaining prior environment clearance in the Rural & Urban areas, so, that the environment compensation may be evaluated by the Board for implementation of the directions issued by the Hon'ble NGT.

It is , therefore, requested to please take necessary steps in this regard.

Thanking you.

Encl.: As stated above.

Yours faithfully

(Yatindra Kumar Das)
Member Secretary

SD





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

A-IV

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Ref. No:- 3-1401

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das;
Member Secretary.

To,

The Director,
M/s Estate Buildcon Private Limited,
At – Cheshire Home Road,
Bariatu, Dist – Ranchi.

Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06.04.2022 and 21.04.2022 in light of the Board's Ref. No. B-408, Dated 23.02.2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF M/S ESTATE BUILDCON PRIVATE LIMITED, AT – CHESHIRE HOME ROAD, BARIATU, DIST – RANCHI.

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

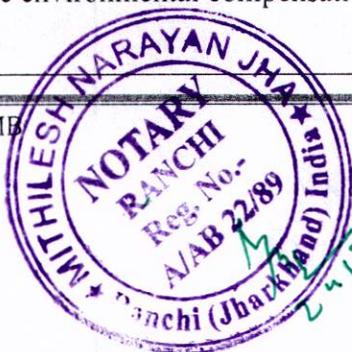
Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

KMB

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Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB's guidelines).

N is to be taken as 680 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned}
 \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\
 &= 75 \times 250 \times 1.5 \times 1.25 \\
 &= ₹ 35,156.25/-
 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 35,156.25/-. So the total Environmental Compensation for 680 days comes out to be ₹ 2,39,06,250.00/- (i.e. Rupees Two Crores Thirty Nine Lakhs Six Thousand and Two Hundred Fifty Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 2,39,06,250.00/- (i.e. Rupees Two Crores Thirty Nine Lakhs Six Thousand and Two Hundred Fifty Only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-140)

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B-1402

Ranchi, Dated:- 21/3/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Moti Infrastructures,
At - 1862/A, Near Jayshree Green City,
Argora, Dist - Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06.04.2022 and 21.04.2022 in light of the Board's Ref. No. B-408, Dated 23.02.2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S MOTI INFRASTRUCTURES,

AT - 1862/A, NEAR JAYSHREE GREEN CITY, ARGORA, DIST - RANCHI.

Nature of violation - Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation - Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as < 100 KLD) (as per CPCB’s guidelines).

N is to be taken as 197 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB’s guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned}
 \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\
 &= 50 \times 250 \times 1.0 \times 1.25 \\
 &= ₹ 15,625.00/-
 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 15,625.00/-. So the total Environmental Compensation for 197 days comes out to be ₹ 30,78,125.00/- (i.e. Rupees Thirty Lakhs Seventy Eight Thousand and One Hundred Twenty Five Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 30,78,125.00/- (i.e. Rupees Thirty Lakhs Seventy Eight Thousand and One Hundred Twenty Five Only) is being levied upon you in light of the direction issued by the Hon’ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1402

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

324

Ref. No:- B-1403

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Lucky Buildcon,
At - Argora - Kathal More Road,
Pundag, Dist - Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S LUCKY BUILDCON,

AT - ARGORA - KATHAL MORE ROAD, PUNDAG, DIST - RANCHI.

Nature of violation - Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation - Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB’s guidelines).

N is to be taken as 298 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB’s guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is >1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned}
 \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\
 &= 75 \times 250 \times 1.0 \times 1.25 \\
 &= ₹ 23,437.50/-
 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 23,437.50/-. So the total Environmental Compensation for 298 days comes out to be ₹ 69,84,375.00/- (i.e. Rupees Sixty Nine Lakhs Eighty Four Thousand and Three Hundred Seventy Five Only).

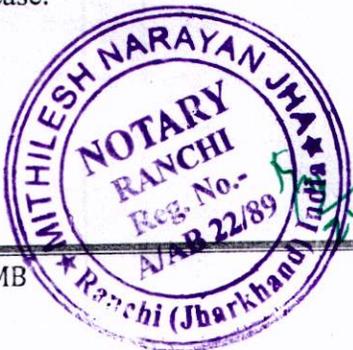
Now, therefore in view of the above, an interim Environment Compensation of ₹ 69,84,375.00/- (i.e. Rupees Sixty Nine Lakhs Eighty Four Thousand and Three Hundred Seventy Five Only) is being levied upon you in light of the direction issued by the Hon’ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1403

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

326

Ref. No:- B-1404

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Oceanik Buildtek and Construction Pvt. Ltd.,
At – Argora by Pass, Mahaveer Nagar, Dist – Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF **M/S OCEANIK BUILDTEK AND CONSTRUCTION PVT. LTD.,** **AT – ARGORA BY PASS, MAHAVEER NAGAR, DIST – RANCHI.**

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$



Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to orange category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as < 100 KLD) (as per CPCB's guidelines).

N is to be taken as 549 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 250 \times 1.0 \times 1.25 \\ &= ₹ 15,625.00/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 15,625.00/-. So the total Environmental Compensation for 549 days comes out to be ₹ 85,78,125.00/- (i.e. Rupees Eighty Five Lakhs Seventy Eight Thousand and One Hundred Twenty Five Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 85,78,125.00/- (i.e. Rupees Eighty Five Lakhs Seventy Eight Thousand and One Hundred Twenty Five Only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B - 1404

Ranchi, Dated: 21/2/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

328

Ref. No:- B-1405

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Assotech Sun Growth Abode LLP,
At – Plot No. – 1877, Boreya,
Morabadi, Dist – Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

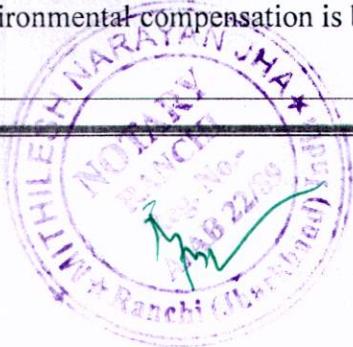
CALCULATION OF ENVIRONMENTAL COMPENSATION OF M/S ASSOTECH SUN GROWTH ABODE LLP, AT – PLOT NO. – 1877, BOREYA, MORABADI, DIST – RANCHI.

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$



Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to orange category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB's guidelines).

N is to be taken as 138 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies within 10 km distance from Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 75 \times 250 \times 1.0 \times 1.25 \\ &= ₹ 35,156.25/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 35,156.25/-. So the total Environmental Compensation for 138 days comes out to be ₹ 48,51,562.50/- ~ **48,51,562.00/-** (i.e. Rupees Forty Eight Lakhs Fifty One Thousand and Five Hundred Sixty Two Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 48,51,562.00/- (i.e. Rupees Forty Eight Lakhs Fifty One Thousand and Five Hundred Sixty Two Only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

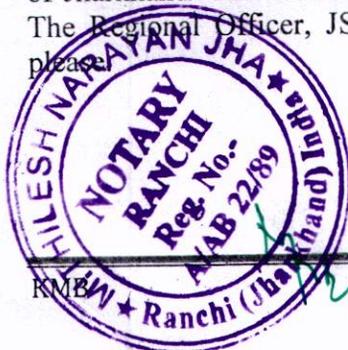
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B - 1405

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

330

Ref. No:- B-1406

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Assotech Sun Growth Abode LLP,
At - Plot No. - 1877, Boreya,
Morabadi, Dist - Ranchi.

Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S ASSOTECH SUN GROWTH ABODE LLP,

AT - PLOT NO. - 1877, BOREYA, MORABADI, DIST - RANCHI.

Nature of violation - Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation - Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to orange category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB's guidelines).

N is to be taken as 984 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies within 10 km distance from Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 75 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 35,156.25/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 35,156.25/-. So the total Environmental Compensation for 984 days comes out to be ₹ 3,45,93,750.00/- (i.e. Rupees Three Crores Forty Five Lakhs Ninety Three Thousand and Seven Hundred Fifty Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 3,45,93,750.00/- (i.e. Rupees Three Crores Forty Five Lakhs Ninety Three Thousand and Seven Hundred Fifty Only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

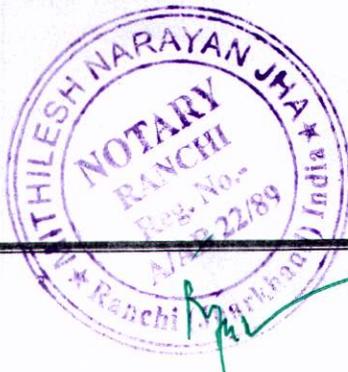
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1406

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

332

Ref. No:- B-1407

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Nisith Keshari Constructions Pvt. Ltd.,
At – Argora – Kathal More Road, Dist – Ranchi.

Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF **M/S NISITH KESHARI CONSTRUCTIONS PVT. LTD.,** **AT – ARGORA – KATHAL MORE ROAD, DIST – RANCHI.**

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB's guidelines).

N is to be taken as 208 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 75 \times 250 \times 1.0 \times 1.25 \\ &= ₹ 23,437.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 23,437.50/-. So the total Environmental Compensation for 208 days comes out to be ₹ 48,75,000.00/- (i.e. **Rupees Forty Eight Lakhs Seventy Five Thousand Only**).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 48,75,000.00/- (i.e. **Rupees Forty Eight Lakhs Seventy Five Thousand Only**) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1407

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary

Yatindra



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

334

Ref. No:- B - 1408

Ranchi, Dated:- 21/2/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Nisith Keshari Constructions Pvt. Ltd.,
At – Argora – Kathal More Road, Dist – Ranchi.

Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

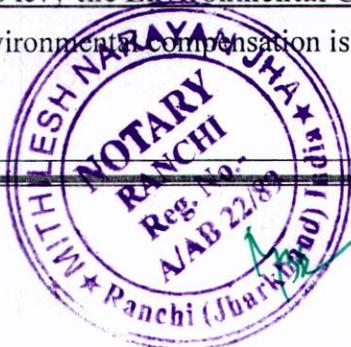
CALCULATION OF ENVIRONMENTAL COMPENSATION OF M/S NISITH KESHARI CONSTRUCTIONS PVT. LTD., AT – ARGORA – PUNDAG ROAD, DIST – RANCHI.

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$



Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB’s guidelines).

N is to be taken as 155 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB’s guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Ranchi is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, Ranchi of 2011).

Therefore,

$$\begin{aligned}
 \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\
 &= 75 \times 250 \times 1.0 \times 1.25 \\
 &= ₹ 23,437.50/-
 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 23,437.50/-. So the total Environmental Compensation for 155 days comes out to be ₹ 36,32,812.50/- ~ 36,32,812.00/- (i.e. Rupees Thirty Six Lakhs Thirty Two Thousand and Eight Hundred Twelve Only).

Now, therefore in view of the above, an interim Environment Compensation of ₹ 36,32,812.00/- (i.e. Rupees Thirty Six Lakhs Thirty Two Thousand and Eight Hundred Twelve Only) is being levied upon you in light of the direction issued by the Hon’ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1408

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary
Kelali



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

336

Ref. No:- B-1409

Ranchi, Dated:- 21/2/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/S P & M Infrastructure Pvt. Ltd.,
At – Ward No. - 4, Dist – Jamshedpur.

Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, in light of the directions issued by the Hon'ble NGT the Environmental compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF

M/S P & M INFRASTRUCTURE PVT. LTD.,

AT – WARD NO. - 4, DIST – JAMSHEDPUR.

Nature of violation – Started construction without obtaining Environmental Clearance and Consent to Establish from Competent Authority.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 75 as the industry belongs to Red category (Building and construction project more than 20,000 sq. m built up area and by considering waste water generation as > 100 KLD) (as per CPCB’s guidelines).

N is to be taken as 3539 days (as per details provided by Urban Development & Housing Department, Government of Jharkhand by email dated 06/04/2022).

R is to be taken as 250 (as per CPCB’s guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. – S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Jamshedpur is > 1 million and the Unit lies in Municipal Boundary (District Census Handbook, E. Singhbhum of 2011).

Therefore,

$$\begin{aligned}
 \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\
 &= 75 \times 250 \times 1.5 \times 1.25 \\
 &= ₹ 35,156.25/-
 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ **35,156.25/-**. So the total Environmental Compensation for 3539 days comes out to be ₹ 12,44,17,968.75/- ~ ₹ **12,44,17,969.00/-** (i.e. **Rupees Twelve Crores Forty Four Lakhs Seventeen Thousand and Nine Hundred Sixty Nine Only**).

Now, therefore in view of the above, an interim Environment Compensation of ₹ **12,44,17,969.00/-** (i.e. **Rupees Twelve Crores Forty Four Lakhs Seventeen Thousand and Nine Hundred Sixty Nine Only**) is being levied upon you in light of the direction issued by the Hon’ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1409

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

A-V
338

Ref. No:- B-1410

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Morias Infrastructure Pvt. Ltd. (SkyDale)
Morabadi, Ward No.4, Bariatu, Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1410

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B-1411

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Morias Infrastructure Pvt. Ltd. (Shri Vrinda)
Morabadi, Ward No.4, Bariatu, Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1411

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No:- B-1412

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Global Infra,
Argora, Ranchi.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1412

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

341

Ref. No:- B-1413

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Panchwati Apartment,
Ward No.30, Opposite Ramgarh College, Ramgarh.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

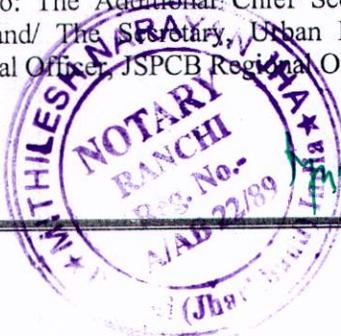
Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1413

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B-1415

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Sri Nath Homes India Pvt. Ltd.
Old Purulia Road, Mango, Jamshedpur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

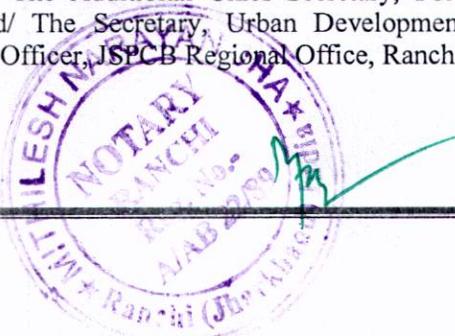
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1415

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

343

Ref. No:- B-1416

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Samay Constructions,
Old Purulia Road, Mango, Jamshedpur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

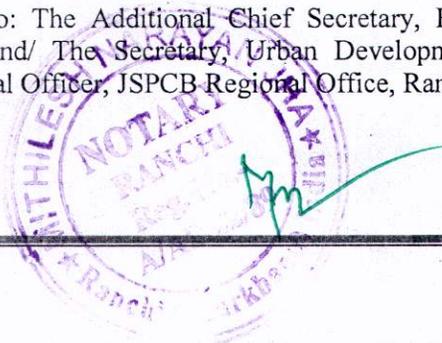
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1416

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No:- B-1412

Ranchi, Dated:- 21/7/2022

From,
Yatindra Kumar Das,
Member Secretary.

To,
The Director,
M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-2),
Opposite Sudha Dairy, Dindli, Adityapur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1412

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B-1419

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-3),
Opposite Sudha Dairy, Dindli, Adityapur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

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Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1419

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No:- B - 1420

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s Srinath Global Village,
S Type, Kalpanapuri, Adityapur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

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Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

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Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B - 1420

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B - 142)

Ranchi, Dated:- 21/7/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director,
M/s CSN Developers Pvt. Ltd.
Rameshwaram, Tata Kandra Main Road,
Near Sudha Dairy Chowk, Adityapur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

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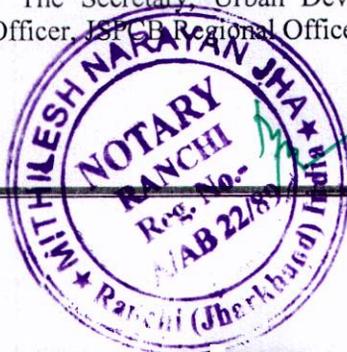
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B - 142)

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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Ref. No:- B-1422

Ranchi, Dated:- 21/7/2022

From,
Yatindra Kumar Das,
Member Secretary.

To,
The Director,
M/s Sai Anchal,
Tata Kendra Main Road,
Opposite Sudha Dairy, Adityapur.

Sub: Sub: Direction for submission of Environmental Compensation - Regarding.

Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in its order dated 25/02/2022 in Execution Application No.01/2021/EZ in Original Application No. 45/2019/EZ R. K. Singh Versus Union of India & Ors. has directed the Jharkhand State Pollution Control Board for filing their compliance affidavits as well as the computation of environmental compensation against all the defaulting project proponents in urban areas well as rural areas.

Whereas, the Urban Development and Housing Department (UDD), Govt. of Jharkhand has provided the details of the Building & Construction Projects for calculation of Environmental Compensation via email dated 06/04/2022 and 21/04/2022 in light of the Board's Ref. No. B-408, Dated 23/02/2022.

Whereas, the Jharkhand State Pollution Control Board has computed the Environmental Compensation as per the details provided by the Urban Development and Housing Department, Government of Jharkhand (UDHD, GoJ) and has submitted the details of the computation of the same to the UDHD, GoJ vide Board's Ref. No. B-803; Ranchi, dated 26/04/2022.

Whereas, the Secretary, UDHD, GoJ vide letter no. 561 dated 11/05/2022 has directed the Board to levy the Environmental Compensation on the authorities / persons / builders / project proponent (as the case may be) and collect the same.

Whereas, it was recommended by the JSPCB to levy an Interim Environmental Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) on the builders of alleged units for which insufficient details have been provided for calculation of Environmental Compensation till the exact amount of Environmental Compensation for the violation period is calculated for those projects. The sufficient detail for calculation of the Environmental Compensation was not provided by you.

Now, therefore in view of the above, an interim Environment Compensation of ₹ 1,00,00,000.00/- (Rupees One Crore only) is being levied upon you in light of the direction issued by the Hon'ble NGT, Eastern Bench, Kolkata. It is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter otherwise an interest of 12% per annum will be charged in case of failure of deposition of the same and legal action may be initiated against you.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: B-1422

Ranchi, Dated: 21/7/2022

Copy to: The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Jharkhand/ The Secretary, Urban Development & Housing Department, Govt. of Jharkhand/ The Regional Officer, JSPCB Regional Office, Ranchi for information and necessary action please.



(Yatindra Kumar Das)
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No... B... 1423

Ranchi, Dated. 21.7.2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Regional Officer,
JSPCB Regional Office,
Dumka / Dhanbad / Hazaribagh / Jamshedpur / Ranchi.

Sub: - Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 26/05/2022 in E.A. No. - 01/2021/EZ in O.A. No. 45/2019 EZ; R.K. Singh Vs. Union of India & Ors. - Regarding.

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 26/05/2022 in E.A. No. - 01/2021/EZ in O.A. No. 45/2019 EZ; R.K. Singh Vs. Union of India & Ors. has given certain directions (Copy enclosed). The operative / relevant part of which is as follows:-

"11. The affidavits on record do not address themselves to the observations of the Tribunal in paragraph no.7 & 8 of the judgment and order dated 09.09.2020. The State of Jharkhand as well as Jharkhand State Pollution Control Board shall also address themselves to the observations made in paragraph no.7 & 8 and the directions contained in paragraph no.11 (iv) and (v) of the Tribunal's judgment dated 09.09.2020."

The directions contained in paragraph no. 11 (iv) and (v) of the Tribunal's judgement dated 09.09.2020 in the abovesaid matter is as follows: -

"iv. Action shall be initiated under section 19 of the Environment (Protection) Act, 1986 by the State Pollution Control Board forthwith against those who are responsible for the violations.

v. Since the violations were being committed under the gaze of the concerned authorities, we direct initiation of disciplinary proceedings against the concerned officers, the Municipal Commissioners and the State Pollution Control Board at the earliest."

Now, therefore, in light of the above, it is, hereby directed to explain your part within 7 days of receipt of this letter, that, when the construction of the projects were being undertaken in your jurisdiction without having valid Environmental Clearance (EC) and Consent to Establish (CTE) then why the action against the defaulters / defaulting Units were not initiated from your end

Thanking you.

Encl: As above.



Yours sincerely,

(Yatindra Kumar Das)
Member Secretary
[Signature]

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B... 1424

Ranchi, Dated... 31.7.2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Regional Officer,
JSPCB Regional Office,
Dumka / Dhanbad / Hazaribagh / Jamshedpur / Ranchi.

Sub: - Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 26/05/2022 in E.A. No. – 01/2021/EZ in O.A. No. 45/2019 EZ; R.K. Singh Vs. Union of India & Ors. – Regarding.

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 26/05/2022 in E.A. No. – 01/2021/EZ in O.A. No. 45/2019 EZ; R.K. Singh Vs. Union of India & Ors. has given certain directions (Copy enclosed). The operative / relevant part of which is as follows:-

“11. The affidavits on record do not address themselves to the observations of the Tribunal in paragraph no.7 & 8 of the judgment and order dated 09.09.2020. The State of Jharkhand as well as Jharkhand State Pollution Control Board shall also address themselves to the observations made in paragraph no.7 & 8 and the directions contained in paragraph no.11 (iv) and (v) of the Tribunal's judgment dated 09.09.2020.”

The directions contained in paragraph no. 11 (iv) and (v) of the Tribunal's judgement dated 09.09.2020 in the abovesaid matter is as follows: -

“iv. Action shall be initiated under section 19 of the Environment (Protection) Act, 1986 by the State Pollution Control Board forthwith against those who are responsible for the violations.

v. Since the violations were being committed under the gaze of the concerned authorities, we direct initiation of disciplinary proceedings against the concerned officers, the Municipal Commissioners and the State Pollution Control Board at the earliest.”

Now, therefore, in light of the above, it is, hereby directed to submit the proposal of the action to be taken under section 19 of the Environment (Protection) Act, 1986 by the Board forthwith against those who are responsible for the violations / against the defaulters within 07 days of receipt of this letter.

Encl: As above.



(Yatindra Kumar Das)
Member Secretary